

NOTE

Hon'ble the Chief Justice of India has addressed letters to Chief Justices of all the High Courts to ensure that cases in respect of Prevention of Corruption Act, 1988, be fast tracked and taken up for hearing on priority basis both at the High Court and District levels. Hon'ble Chief Justice of India has directed the Registry of the Supreme Court of India to undertake similar exercise to fast track cases in respect of offences under Prevention of Corruption Act, 1988, which are pending consideration. Accordingly, these cases have been directed to be immediately processed and sent to the listing Branch for being listed 'high on Board' before the Hon'ble Court.



[A.I.S. CHEEMA]
SECRETARY GENERAL
13th December, 2010.